GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3195 ANSWERED ON:14.08.2003 UNTOUCHABILITY/EXPLOITATION OF SCs/STs RATTAN LAL KATARIA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government are aware that untochability and exploitation of SCs/STs is still prevalent in the country, particularly in villages of Gulbarga district in the Karnataka State;

(b) if so, the details thereof;

(c) the steps the State Governments have taken to reduce the untouchability and exploitation of these communities;

(d) whether the Union Government have agreed to provide help and assistance to the State Governments to reduce the untouchability and exploitation of these communities and welfare measures have been suggested by the Union Government; and

(e) if so, the amount so far provided by the Union Government to the Government of Karnataka and other States Governments to reduce the untouchability and exploitation of these communities state-wise?

Answer

MINISTER OF STATE IN THE MINISTRY IN SOCIAL JUSTICE AND EMPOWERMENT(SHRI KAILASH MEGHWAL)

(a) & (b) The Government of Karnataka has specifically identified the untouchability prone areas in the State and Gulbarga District is one amongst such identified districts, the details of which are contained in the Annual Report on the Protection of Civil Rights Act, 1955 for the year 2001, which has already been laid on the table of both Houses of Parliament.

(c) The State Government have taken various steps in this regard viz setting up of special cells, setting up of exclusive special courts, identification of atrocity/untouchability prone areas, appointment of nodal officer, setting up of monitoring committees at various levels, awareness generation, incentives for inter-caste marriages, provision of relief and rehabilitation and legal aid etc.

(d) & (e) Under the Centrally Sponsored Scheme of implementation of Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, due central assistance is provided to the State Governments and Union Territory Administrations mainly for strengthening of the administrative, enforcement and judicial machinery, awareness generation and relief and rehabilitation to the affected persons, During the year 2002-2003, central assistance of Rs. 4017.99 lakhs was sanctioned to the concerned State Governments and the Union Territory Administrations under the Scheme. The Government of Karnataka was also sanctioned central assistance of Rs. 567.50 lakhs under the aforesaid Scheme during 2002-2003. The details of central assistance sanctioned to the State/UT wise under the said Scheme during 2002-2003, are given in the statement annexed.

Annexure -I

Statement in answer to part (d) & (e) of the Lok Sabha Unstarred Question No. 3195 for answer on 14.08.2003 regarding `Untouchability / Exploitation of SCs / STs`.

The State / UT-wise details of Central Assistance sanctioned under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes(Prevention of Atrocities) Act, 1989 during the year 2002-2003.

S.No. State/Union Territory Amount (Rs. in Lakhs)

- 1. Andhra Pradesh 328.139
- 2. Bihar 65.000
- 3. Chhattisgarh 88.270
- 4. Gujarat 226.621

Haryana 27.279
Himachal Pradesh 4.720
Jharkhand 105.975
Karnataka 567.050
Kerala 73.153
Madhya Pradesh 435.980
Maharashtra 772.523
Orissa 00.812
Rajasthan 19.285
Sikkim 1.905
Tamil Nadu 336.667
Uttar Pradesh 886.640
Uttaranchal 22.420
Dadra & Nagar Haveli 26.325
Pondicherry 29.231
Total 4017.995